

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/WRIT PETITION (PIL) NO. 12 of 2024**

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ASSOCIATION OF PROGRESSIVE RETAIL LIQUOR VENDORS THROUGH
PRESIDENT ARVIND VITHALSA MISKIN

Versus
STATE OF GUJARAT

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Appearance:

MR. DHARUVIN U MEHTA(9993) for the Applicant(s) No. 1
for the Opponent(s) No. 2,3,4,5,6
MR UTKARSH SHARMA AGP for the Opponent(s) No. 1

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**CORAM: HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE
SUNITA AGARWAL**

and

HONOURABLE MR. JUSTICE ANIRUDDHA P. MAYEE

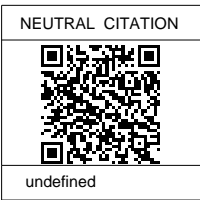
Date : 15/02/2024

ORAL ORDER

(PER : HONOURABLE THE CHIEF JUSTICE MRS. JUSTICE SUNITA AGARWAL)

1. This is a wholly misconceived petition filed in the name of Association of Progressive Retail Liquor Vendors, registration certificate of which is not placed before us. The petitioner association claims to be an association of wine shop owners having wine shops in Districts Mumbai, Thane and Palgar in the State of Maharashtra. The prayer clause of the writ petition indicates that a blanket mandamus is sought issuing directions to the authorities not to take action against any of the wine shop owners (license holders) of the State of Maharashtra, who are unnecessarily involved in cases of Gujarat Prohibition Act, 1949.

2. From the prayer clause of the writ petition itself, it is evident that no such order can be passed as for any action



against individual shop owner, he can avail remedy available in law.

The writ petition is, thus, dismissed as misconceived.

(SUNITA AGARWAL, CJ)

KAUSHIK D. CHAUHAN

(ANIRUDDHA P. MAYEE, J.)